

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : (a) The Central Wakf Council considered and approved the report only in respect of Madrasas. The Committee on religious Education has not submitted the final report of the syllabus for Maktabas upto now.

(b) Yes, Sir.

(c) The Central Wakf Council has not referred any of its recommendations to the Government for decision.

(d) The question does not arise.

Expenditure on Offices of S.T.C. in Foreign Countries

*1534 SHRI SITARAM KESRI : Will the Minister of COMMERCE be pleased to state :

(a) the total expenditure incurred on maintaining the offices of the State Trading Corporation in foreign countries ;

(b) whether it is a fact that most of these Offices has not been getting enough business to justify the huge expenditure ; and

(c) if so, whether Government propose to close down some of these offices and entrust the work to the Indian Embassies ?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : (a) A statement is placed on the Table of the House [Placed in Library. See No. LT—1090/68].

(b) No, Sir.

(c) Does not arise.

Alembic Chemical Works Co. Ltd.

*1536. SHRI MADHU LIMAYE : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Government have received letters/representations about the malpractices committed by M/s. Rayuma Services, Managing Agents of the Alembic Chemical Works Company Limited, Baroda ;

(b) whether the complaint has been examined by the Company Law Department ; and

(c) if so, the result thereof and the action taken thereon ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). Four anonymous complaints and one signed complaint from Shri Bhagu Bhai Patel were received from August, 1967 to October, 1967. The Company Law Board gave due consideration to them and it also heard the explanation of the representative of the managing agents before taking a decision to approve of the reappointment of the managing agents for a further period upto 31st March, 1970. The Board did consider that the allegations in the complaints were sufficient as to warrant a view that the proposed managing agents were not fit and proper persons to be reappointed as managing agents of the company whose performance was considered good.

After the approval of the Board, another anonymous complaint has been received and this is under examination.

M/s. Atul Products Ltd.

*1537. SHRI KAMESHWAR SINGH :
SHRI A. SREEDHARAN :

Will the Minister of STEEL, MINES AND METALS be pleased to state :

(a) whether it is a fact that the Steel Enquiry Committee has probed into the case of M/s. Atul Products Ltd., Atul, District, Bulsar ;

(b) if so, whether the probe has been completed ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI) : (a) to (c). Perhaps the Hon'ble Members are referring to the complaint dated May 22, 1967, made by Shri Balubhai Maganbhai Desai to the Committee of Inquiry regarding M/s. Atul Products. The Committee did not enquire into the case as it felt that it was not covered by their terms of reference, but referred to the Ministry of Industrial Development to whom the complaint and relevant papers were forwarded.

Export of Bananas to U.S.S.R

*1538. SHRI MANGALATHUMADAM : Will the Minister of COMMERCE be pleased to state :

(a) the number of applications received